

(c) Does not arise.

[*Translation*]

Oil Drilling In H.P.

1969. PROF. PREMKUMARDHUMAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether oil drilling work has been started in Changar-Talai in Himachal Pradesh;

(b) if so, whether the results are encouraging so far and how far success has been achieved; and

(c) whether oil find there is likely to be available there for commercial purposes?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) No, Sir.

(b) Does not arise.

(c) It is too early to say anything about the commercial exploitation of hydrocarbons which have not even been discovered.

[*English*]

Electrification of Railway Line Between Kancheepuram and Chingleput

1970. SHRI KANCI PANNEER SELVAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have undertaken any survey work for the proposed electrification of railway track between Kancheepuram and Chingleput in the current plan;

(b) if not, when it is proposed to be taken up; and

(c) the details regarding the estimated cost, target date for execution and completion of the work, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) No, Sir.

(b) There is no proposal to undertake survey for electrification of Kancheepuram-Chingleput Section.

(c) Does not arise.

[*Translation*]

Appointment of Chairman of D.V.G.

1971. DR. SHAILENDRANATH SHRIVASTVA: Will the Minister of ENERGY be pleased to state:

(a) whether the post of Chairman of the Damodar Valley Corporation and also the nominated members of Bihar and West Bengal are part time;

(b) whether the Government propose to make these part-time posts as full time keeping in view the work load of the Damodar Valley Corporation; and

(c) the steps being taken to fulfil the other vacant posts in the Corporations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) to (c). The Damodar Valley Corporation Act, 1948 provided for a Chairman and two other Members, who are appointed by the Central Government after consultation with the State Governments of Bihar and West Bengal, accordingly. The other vacant posts, if any are filled up in accordance with the rules framed under DVC

Act 1948 as per procedures laid down in that regard by the Corporation.

West Bengal, project-wise; and

[*English*]

(b) the actual power generated by different projects during last year?

Power Generation Capacity of West Bengal

1972. SHRI AJIT PANJA: Will the Minister of ENERGY be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRIBABANRAO DHAKANE): (a) and (b). The generation capacity of various power projects in West Bengal as on 31.3.1990 and the power generated by these stations during April-March, 1990 is as under:—

(a) total power generation capacity of

<i>Name of the Station</i>	<i>Capacity (MW)</i>	<i>Generation (MU)</i>
1	2	3
<i>Thermal</i>		
Pandel	530	2238
Santhaldih	480	838
Gas Turbines	100	45
Kolaghat	420	2126
(W.B.P. Dev. Corpn.)		
DLP	390	617
Farakka (NTPC)	630	2815
CESC (Pvt.)	240	136
Titagarh	240	1409
<i>Hydro</i>		
Small Stations	41.3	101

[*Translation*]

(a) the main features of the H.B.J. Pipeline Project;

Projects on HBJ Pipeline

1973. SHRI CHHEDI PASWAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(b) whether gas Power Plant and Fertilizer Plant in Bihar have adversely been affected for want of completion of this project; and